

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. CPC 39 of 98

CPC 40 of 98

CPC 41 of 98

CPC 42 of 98

CPC 43 of 98

CPC 44 of 98

CPC 45 of 98

CPC 46 of 98

(OA 1123, 1124, 1125,  
1126, 1127, 1128,  
1129 & 1130 of 1997)

Date of order : 9.1.2003

Present : Hon'ble Mr. S. Biswas, Administrative Member

Hon'ble Mr. Sathath Khan, Judicial Member

ANU KR. DE  
SUSHANTA DEY  
TANMAY KR. DAS  
NIHAR KANTI JOARDHAR  
SIBAPADA MAJUMDAR  
PRAVASH KR. SARKAR  
BASUDEB BOSE  
SUBRATA KR. DOLUI  
VS  
UNION OF INDIA & ORS.

For the applicants : Mr. S. K. Dutta, counsel (Proxy)

For the respondents : Ms. K. Banerjee, counsel

S R D E R

Sathath Khan, J. M.

When the above CPCs are taken up for hearing the 1d. counsel for the respondents submitted that she has received a letter from the respondents dated 8.1.03, that the Headquarters has instructed to make arrangements for making necessary payments to the applicants in compliance with the judgment of the Calcutta Bench of this Tribunal in OA 1123-1130/97. Under these circumstances, the 1d. counsel for the respondents pray for 3 months' time for complying with the direction of this Tribunal. Mr. S. K. Dutta, 1d. counsel appearing on behalf of Mr. Samir Ghosh, 1d. counsel for the applicants has no objection to such a prayer. Accordingly the respondents are directed to comply with the order of the Tribunal within 3 months from the date of receipt of this order. All the above CPCs are disposed of accordingly. A copy of the letter be kept on record.